

Statement on the feedback received for draft Amendment Directions

Subject: Reserve Bank of India (Non-Banking Financial Companies – Branch Authorisation) Amendment Directions, 2026

The Reserve Bank had, on February 6, 2026, issued the [draft Amendment Directions on Non-Banking Financial Companies – Branch Authorisation Directions](#). Major feedback received and the comments thereon are summarized below:

1. Paragraph 3 – Applicability

Feedback: The stakeholders have commented that there is ambiguity in the sequence of applicability provisions.

RBI Comments: Accepted. To streamline the document's flow, paragraph 3 (1) has been realigned to ensure that the requirements applicable to all NBFCs precede the specific criteria for deposit taking NBFCs.

2. Miscellaneous

Feedback: A few stakeholders have suggested enhanced security measures for gold loan business by NBFCs.

RBI Comments: Not Accepted. The suggestions regarding specific security measures for gold loan branches are broadly addressed in the Reserve Bank of India (Non-Banking Financial Companies – Responsible Business Conduct) Directions, 2025 and fall outside the scope of the draft Directions.

Feedback: Reporting requirement/ intimation through CIMS portal for opening branches.

RBI Comments: Not Accepted. The branch details of NBFCs are already captured through applicable supervisory returns.

Feedback: Stakeholders have suggested to review the current branch closure regulations, specifically requesting the removal of requirements for mandatory notice periods and newspaper advertisements prior to closing a branch.

RBI Comments: Not Accepted. The draft Directions were related only to the requirement for prior approval to open new branches. The suggestions are outside the remit of the draft Amendment Directions and are being examined separately.